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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 46/252/NCLT/AHM/2017

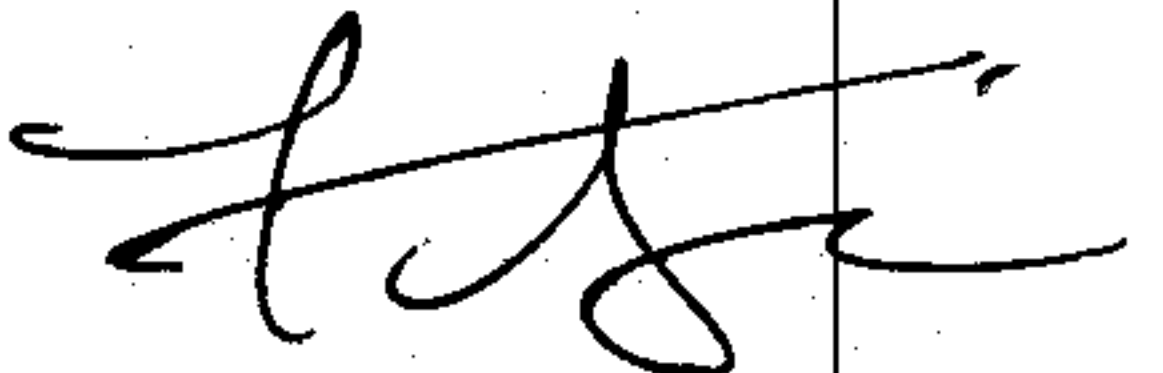
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017**

Name of the Company: Deepam Infraestates Pvt. Ltd.
(Saroj Kapoor)
V/s.
Registrar of Companies, Gwalior

Section of the Companies Act: Section 252 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	CA Pradeep Mutreja		AR	
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2.

ORDER

Learned FCA Mr. Pradeep Mutreja present for Appellant. None present for ROC.

Proof of service of notice on ROC filed.

Appellant filed bank statement of the company, latest income tax return of the company and the affidavit of the appellant regarding the status of the bank accounts and the status of the directors of the company.

ROC not filed its objections.

Heard arguments of Learned FCA for Appellant.

Order reserved.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 22nd day of December, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL